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—3, SUB SECTION (ii)**

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

**NOTIFICATION No. 10(RE-2006) / 2004-2009
NEW DELHI, DATED 13th June, 2006**

S.O. (E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends Schedule-I of the ITC (HS) Classification of Export and Import Items, 2004-09 as under:

- 1. The following condition will be added to chapter 1A: General Notes regarding Import Policy:**

“20. Import of generator sets will be subject to the air emission standards & noise standards of the Environment Protection Rules, 1986 notified vide the following Notifications:

- (i) GSR 448(E) dated 12.7.2004.**
- (ii) GSR 628(E) dated 30.8.2001.**
- (iii) GSR 682(E) dated 5.10.1999.”**

- 2. This issues in public interest.**

(K.T. Chacko)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

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